

Rep. by Act... 19 of 1988, S. 2 & Sch. I

THE SALARY, ALLOWANCES AND PENSION OF MEMBERS OF PARLIAMENT (AMENDMENT) ACT, 1979

No. 27 of 1979

[25th May, 1979.]

An Act further to amend the Salary, Allowances and Pension of Members of Parliament Act, 1954.

BE it enacted by Parliament in the Thirtieth Year of the Republic of India as follows:—

Short title.

1. This Act may be called the Salary, Allowances and Pension of Members of Parliament (Amendment) Act, 1979.

Insertion of new section 6D.

2. In the Salary, Allowances and Pension of Members of Parliament Act, 1954, after section 6C, the following section shall be inserted, namely:—

Special facility to blind and physically incapacitated members.

“6D. A member who is blind or who is, in the opinion of the Chairman of the Council of States or, as the case may be, the Speaker of the House of the People, so incapacitated physically as to require the facility of an attendant shall, with respect to each such journey by air as is referred to in clause (b) of sub-section (1) of section 4 or clause (b) of sub-section (1) of section 5 or section 6C which he performs along with an attendant, be entitled (in addition to the allowances which he is entitled under section 4 or section 5 or, as the case may be, section 6C) to an amount equal to one fare by air for such journey.”.